

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO.: 75/2000

Date of Decision : 28.7.2000

I.Y. Mulla \_\_\_\_\_ Applicant.

Shri S.P.Kulkarni \_\_\_\_\_ Advocate for the  
Applicant.

VERSUS

Union of India & Others, \_\_\_\_\_ Respondents.

Shri V.S. Masurkar \_\_\_\_\_ Advocate for the  
Respondents.

CORAM :

The Hon'ble Shri D.S.Baweja, Member (A)

The Hon'ble Shri S.L.Jain, Member (J)

- (i) To be referred to the Reporter or not ?
- (ii) Whether it needs to be circulated to other Benches of the Tribunal ?
- (iii) Library

*D.S.Baweja*  
(D.S.Baweja)  
Member (A)

mrj\*

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH, MUMBAI

OA.NO. 75/2000

Friday this the 28th day of July, 2000.

CORAM : Hon'ble Shri D.S.Baweja, Member (A)

Hon'ble Shri S.L.Jain, Member (J)

Iqbal Yusuf Mulla,  
Assistant Postmaster (Accounts),  
Sangli Head Post Office,  
At Sangli-416 416.

... Applicant

By Advocate Shri S.P.Kulkarni

V/S.

1. Union of India through  
Postmaster General,  
Goa Region,  
At P.O. Panaji-403 001.

2. Director of Postal Services,  
Goa Region,  
Office of the Postmaster  
General, Goa Region,  
At P.O. Panaji - 403 001.

3. Senior Superintendent  
of Post Offices,  
Postal Division,  
At P.O.Sangli - 416 416.

... Respondents

By Advocate Shri V.S.Masurkar

O R D E R (ORAL)

{Per : Shri D.S.Baweja, Member (A)}

This OA. has been filed by the applicant seeking quashing of the Chargesheet as well as appointment of adhoc disciplinary authority along with the other reliefs.

(Q)

.. 2/-

2. Notices are issued to the respondents and the respondents have filed reply. The respondents in para 10 of the reply have taken a stand that the applicant is at liberty to raise all the contentions made in the OA. before the disciplinary authority and thereafter before the appellate authority and the present OA. is pre-mature and has been filed with an intention to delay completion of disciplinary proceedings.

3. The counsel for the applicant fairly concedes the stand of the respondents and prays that the OA. may be disposed of with the direction that the applicant can raise the grounds taken in the OA. before the disciplinary authority and appellate authority at the appropriate time.

4. In view of the above, OA. is disposed of with a stipulation that the grounds taken in the OA. may be represented by the applicant if so desires before the disciplinary and appellate authorities. All the contentions on merit are therefore kept open. No order as to costs.

*(S.L.JAIN)*

(S.L.JAIN)

MEMBER (J)

*(D.S.BAWEJA)*

(D.S.BAWEJA)

MEMBER (A)

mrj.